

ORDER SHEET
IN THE HIGH COURT AT CALCUTTA
Ordinary Original Civil Jurisdiction
ORIGINAL SIDE
(Commercial Division)

EC/83/2023

BHARAT HEAVY ELECTRICALS LTD
VS
HIRANMAYE ENERGY LTD

BEFORE:

The Hon'ble JUSTICE MOUSHUMI BHATTACHARYA

Date : 16th February, 2024.

Appearance:

Mr. Saunak Mitra, Adv.
Mr. Sourodip Banerjee, Adv.
Mr. Sayantak Das, Adv.
Mr. Shivam Raheja, Adv.
...for the award-holder

Ms. Sanchari Chakraborty, Adv.
Mr. Adil Naushad, Adv.
...for the award-debtor

The Court: Learned counsel appearing for both the award-holder as well as the award-debtor pray for an adjournment on the ground that an appeal filed by the award-holder is presently pending before the NCLAT and that a statutory appeal filed by the promoter of the award-debtor is also pending before the Supreme Court. The statutory appeal arises from an order of rejection by the NCLAT.

List this matter after four weeks, as prayed for.

(MOUSHUMI BHATTACHARYA, J.)